

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4774/2015

(Arising out of impugned final judgment and order dated 25/05/2015
in BA No. 878/2015 passed by the High Court of Delhi at New Delhi)

UNION OF INDIA

Petitioner(s)

VERSUS

GOVT. OF NCT OF DELHI AND ANR.

Respondent(s)

WITH

SLP(Crl) No. 5752/2015

(With Office Report)

Date : 28/10/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Ranjit Kumar, SG
Ms. Sunita Gautam, adv.
Mr. Balendu Shekhar, Adv.
Mr. Ritin Rai, Adv.
Ms. Binu Tamta, Adv.
Ms. Movita, Adv.
Mr. Kritika Sachdeva, Adv.
Mr. B.K. Prasad, Adv.
Ms. Sushma Suri, Adv.

Mr Rao Ranjit, Adv.

For Respondent(s) Mr. Chirag M. Shroff, Adv.

Mr. P.K. Dey, Adv.

Mr. D. S. Mahra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List these matters for final disposal in the
month of March, 2017.

(Neetu Khajuria)
Court Master

(Asha Soni)
Court Master

